

ITEM NO.1502

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT &amp; ANR.

Respondent(s)

Date : 24-06-2022 This petition was called on  
for pronouncement of judgment today.

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Mihir Desai, Sr. Adv.  
Ms. Aparna Bhat, AOR  
Ms. Karishma Maria, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Maninder Singh, Sr. Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Devanshi Singh, Adv.  
Mr. Prabhas Bajaj, Adv.  
Mr. Pranav Saigal, Adv.  
Mr. Shantnu Sharma, Adv.  
Mr. Madhav Sinhal, Adv.  
Ms. Deepanwita Priyanka, AOR

For Intervenor(s) Mr. Aldanish Rein, AOR

Hon'ble Mr. Justice A.M. Khanwilkar pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice Dinesh Maheshwari and Hon'ble Mr. Justice C.T. Ravikumar.

Delay condoned.

Application seeking permission to file special leave petition by petitioner No.2 is disposed of in terms of the judgment.

Leave to appeal is granted at the instance of petitioner No.1.

The appeal is dismissed in terms of the signed reportable judgment.

Pending application(s), including the application for intervention, shall stand disposed of.

(NEETU KHAJURIA)  
A.R. -CUM-P.S.

(VIDYA NEGI)  
ASSISTANT REGISTRAR

(Signed reportable Judgment is placed on the file.)